

- (iv) The equipment available in the hospitals were under-utilised.
- (v) Maintenance of the equipment in the wards was poor.
- (vi) Ambulance services were not available.

(c) The State Government of Kerala, who are responsible for administration of medical care under the ESI Scheme in the State have been apprised of the short-comings noted by the Sub-Committee for suitable remedial measures.

(d) The State Government has demanded enhancement of the ceiling of expenditure on medical care etc. and their demand is under consideration of the ESI Corporation.

#### **Toll of Human lives due to Floods in Punjab, Jammu & Kashmir and Himachal Pradesh**

3768 PROF. NARAIN CHAND PARASHAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Union Government are aware of heavy toll of human life in Punjab, Jammu and Kashmir and Himachal Pradesh during September 1988 rains and the need to check the spread of disease in flood affected areas and whether any medical aid including the supply of medicines and trained personnel was rushed there;

(b) if so, the nature and details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (c). No loss of human life has been

reported as a result of the occurrence of any epidemic in the flood affected areas of Punjab, Jammu & Kashmir and Himachal Pradesh during the September, 1988 rains. The Ministry of Health & Family Welfare have made extensive arrangements to provide, monitor and coordinate the various medical relief services to the flood affected population of all the flood affected States. These arrangements include ensuring regular supply of medicines/vaccines to the State Health Departments and arranging visit by teams of medical experts to the flood affected areas.

#### **ESI Facilities to the employees of shops and Establishments**

3769. SHRIMATI GEETA MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the establishments registered under the Shops and Establishments Act are also being brought under the purview of the Employees State Insurance Scheme;

(b) if so, the details thereof;

(c) whether Government are aware that because of limited number of ESI dispensaries/hospitals, the employees of the establishments are not able to avail of the ESI facilities in the event of urgency; and

(d) if so, the steps proposed to be taken to help such employees?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) and (b). Yes, Sir. The establishments registered under the shops and establishments Act, which are situated in the centres where the ESI Scheme has been implemented and are employing 20 or more persons are being brought under the ESI Act gradually.

(c) No specific complaint has been received in this regard.

(d) Does not arise.

[*Translation*]

**Cases filed in court by employees of State Bank of Indore**

3770. SHRI RAJ KUMAR RAI: Will the Minister of LABOUR be pleased to state:

(a) the State-wise details of the number of cases filed by the employees of the State Bank of Indore against the Bank management in Assistant Labour Commissioner (Central) Labour Court, since 1987 till date; and

(b) the number of cases decided and how many of them were decided in favour of the employees?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) and (b). Information is being collected from the field offices located in various parts of the country and will be laid on the Table of Lok Sabha.

[*English*]

**Committee to identify drugs for control of Diseases**

3771. SHRI RAJ KUMAR RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have appointed an expert Committee to identify the drugs needed for the control of diseases under the National Health Programme;

(b) if so, the names of the programmes for which drugs will be identified by the committee;

(c) by when the Committee is expected to submit its report; and

(d) the terms of reference of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a), (c) and (d). This Ministry has constituted an Expert Committee to review the list of drugs which figure under Category I of Drug Prices Control Order, 1987. The Committee has since submitted its report on 8.11.1988.

(b) The Committee was provided with a list of eleven National Health Programmes identified by the Ministry so far. These are:

1. National Malaria Eradication Programme.
2. National T.B. Control Programme.
3. National Filariasis Control Programme.
4. National Programme for prevention of visual impairment and control of blindness.
5. Diarrhoeal Diseases Control Programme.
6. National Goitre Control Programme.
7. STD Control Programme.
8. Universal Programme on Immunisation.
9. National AIDS Control Programme.
10. National Leprosy Eradication Programme and